HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRR No. 30/2015 IA No. 01/2015

Altaf Hussain and others

...Petitioner(s)

Through: - Mr. S.H Rather, Advocate

V/S

State of Jammu and Kashmir

...Respondent(s)

Through:- None

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the petitioners submits that by the afflux of time, this petition has been rendered infructuous.

His statement is taken on record.

The instant petition is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA)
JUDGE

Jammu 06.05.2020 Tarun